

SHRIMATI GEETA MUKHERJEE (Panskura) : I am on the same question. It is a question of Centre-State relations..

PROF. K.K. TEWARY : Are you going to have a discussion on the Sri Lanka issue? It has acquired new dimensions.

MR. SPEAKER : We will have a meeting of the BAC tomorrow. We will decide about it there.

SHRI AJOY BISWAS : It is the duty of the Central Government to manage the border. The extremists are crossing the border. Why can we not discuss this issue ?

MR. SPEAKER : It is not within my powers.

SHRI AMAL DATTA (Diamond Harbour) : The Tripura Government has been asking for more forces to deal with the extremists.....

MR. SPEAKER : It is not within my powers. You have already said it and it has come to their notice. It is up to them. I cannot force them. I cannot force the Government.

SHRI AMAL DATTA : All parties have given notice.....

(Interruptions)**

MR. SPEAKER : What does it matter ? Notice does not mean that it is entertained.

(Interruptions)**

MR. SPEAKER : Nothing will go on record.

[English]

PAPERS LAID ON THE TABLE

Notification Under Essential Commodities Act

THE MINISTER OF FOOD & CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I beg to lay on the Table a copy of the Sugar (Price Determination for 1984-85 Production) Second Amendment Order, 1985 (Hindi and English versions) published in Notification No. GSR 316 (E) in Gazette of

India dated the 28th Marh, 1985, Under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—708/85]

Notification Amending Former Notification Under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of Notification No. GSR 336 (Hindi and English versions) published in Gazette of India dated the 6th April, 1985 together with an explanatory memorandum making certain amendment to Notification No. 120/82-Customs dated the 24th April, 1982 so as to prohibit export out of India of one more sustance *vi.j.* Pentazocine specified in the notification, under section 159 of the Customs Act, 1962.

[Placed in Library See No. LT—709/85]

[English]

ELECTIONS TO COMMITTEES

(i) Coconut Development Board

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : I beg to move :

“That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act.”

**Not recorded.

The Motion was adopted.